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NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

Gujarat High Court CP NO. 156 of 2000

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017**

Name of the Company: "Gujarat Small Industries Corpn, Ltd.
V/s.
Poly Strap (Indai) Ltd. "

Section of the Companies Act: Section 433 & 434, 439 and 450 of the Companies
Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

This Petition is received by transfer from Hon'ble High Court of Gujarat pursuant to Rule 5 of the Companies (Transfer of pending proceedings) Rules, 2016, under rule 7 of the Companies (Transfer of pending proceedings) Rules, 2016

This petition is filed under section 433 (e) of the Companies Act, 1956.

Rule 5 of the Companies (Transfer of pending proceedings) Rules, 2016 direct the petitioner to submit all information other than information forming part of record transferred, required for admission of petition under section 7, 8, 9 of Insolvency and Bankruptcy Code, 2016 including the details of proposed IRP to this Tribunal on or before 15.07.2017 failing which petition shall stand ~~dismissed~~ *abated*

As per the office note petitioner not furnished information required for admission of petitioner under of Insolvency and Bankruptcy Code, 2016.

Hence, in view of Rule 5 of the Companies (Transfer of pending proceedings) Rules, 2016, petition abated.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 10th day of August, 2017.